**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR**

**[NAME OF CORPORATE DEBTOR] OPERATING IN [INDUSTRY TYPE] AT**

**[LOCATION(S)]**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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| **SL.** | **RELEVANT PARTICULARS** |
|  | Name of the corporate debtor along with PAN & CIN/ LLP No. |  |
|  | Address of the registered office |  |
|  | URL of website |  |
|  | Details of place where majority of fixed assets are located |  |
|  | Installed capacity of main products/ services |  |
|  | Quantity and value of main products/ services sold in last financial year |  |
|  | Number of employees/ workmen |  |
|  | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: |  |
|  | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: |  |
|  | Last date for receipt of expression of interest |  |
|  | Date of issue of provisional list of prospective resolution applicants |  |
|  | Last date for submission of objections to provisional list |  |
|  | Date of issue of final list of prospective resolution applicants |  |
|  | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants |  |
|  | Lastdate for submission of resolution plans |  |
|  | Process email id to submit Expression of Interest |  |

Signature of the Resolution Professional

Registration Number of the Resolution Professional

Registered Address of the Resolution Professional

For (Name of the Corporate Debtor)

(Date and Place)]